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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CRL.A. 1562/2025**

ASHISH ALIES VICKY

.....Appellant

Through: Mr. Digant Mishra, Ms. Kashmira Lambat, Mr. Abhinav Deshwal, Ms. Zainab Siddiqui, Mr. Sahir Gahlot, Mr Dipankar Singh and Ms. Anshul Rajora, Advocate.

versus

STATE OF NCT OF DELHI

.....Respondent

Through: Mr. Ritesh Kumar Bahri, APP with Ms. Divya Yadav & Mr. Lalit Luthra, Advs.

CORAM:

JUSTICE PRATHIBA M. SINGH

JUSTICE VIKAS MAHAJAN

ORDER

% **17.07.2026**

1. This hearing has been done through hybrid mode.

CRL.A. 1562/2025 & CRL.M.(BAIL) 1327/2026 (for interim suspension),

CRL.M.A.20774/2026 (for directions)

2. The present application has been filed seeking *inter alia*, directions for Appellant's immediate medical examination and for calling his medical records.

3. In the instant appeal, the Appellant has challenged the impugned judgment of conviction dated 19th July, 2025 and order of sentence dated 23rd July, 2025 passed by the Id. Additional Sessions Judge- 01(POCSO), New Delhi District, Rouse Avenue District Courts, New Delhi in **S.C. No. 8956/2016** arising out of **FIR No. 98/2014**, dated 7th February, 2014



registered at PS. Vasant Vihar.

4. *Vide* the impugned judgment, the Appellant has been convicted for offences punishable under Sections 363/342/376(2)(i) and 323 of the Indian Penal Code, 1860 and section 4 of the Protection of Children from Sexual offences Act, 2012.

5. *Vide* the impugned order on sentence, the Appellant has been awarded life sentence in the following terms:

“27. Hence, considering the above facts and circumstances, the convict Ashish @ Vicky is sentenced to rigorous life imprisonment, which shall mean imprisonment for the remainder of his natural life as punishable u/s 376(2)(i) IPC and fine of Rs. 50,000/-, and in default of payment of fine, simple imprisonment for three month. Further, convict is also sentenced to rigorous imprisonment for a period 03 years and fine of Rs. 5.000/-, punishable u/s 363 IPC and in default of payment of fine, simple imprisonment for one month. Further convict is also sentenced to rigorous imprisonment of 06 months and fine of Rs. 1,000/- punishable u/s 342 IPC and Further convict is also sentenced to rigorous imprisonment of 06 months and fine of Rs. 1,000/- punishable u/s 323 IPC. All the sentences shall run concurrently, Fine not paid.”

6. The Appellant is presently lodged in Central Jail, Tihar, 03 New Delhi.

7. The present application has been moved on behalf of the Counsel of the Appellant and his family members.

8. During the recent jail visitation/meeting, the family members of the Appellant are stated to have been informed that on 26th June, 2026, between 7:00 AM to 11:00 AM, the Head warden, one Mr. Sagar had physically



assaulted the Appellant and two other inmates.

9. It is submitted by Id. Counsel for the Appellant that the Appellant has sustained serious injuries on his hand and suspects that his hand has been fractured.

10. According to the Appellant, despite the apparent severity of the injury, no medical examination, treatment, or other medical assistance has been provided to him.

11. The further allegation on behalf of the Appellant is that the Head warden, Mr. Sagar has demanded illegal protection money from the Appellant.

12. It is also submitted by Id. Counsel for the Appellant that in case of another inmate namely Nitin @Vinay, who is also stated to have been assaulted, an application has been moved before the Trial Court.

13. It is stated that in the said application, *vide* order dated 13th July, 2026 in **SC 273/2021** titled '**State v. Nitin**', the Trial Court has directed that best medical treatment be provided to the applicant, as per the jail manual.

14. Heard. The allegations, if true, are extremely disconcerting, inasmuch as the Appellant has levelled allegations against the Head Warden himself of having inflicted injuries upon him.

15. Considering the nature of the allegations, the following directions are being issued:

- I. ***Preserving and production of CCTV footage:*** The CCTV footage pertaining to the incident dated **26th June, 2026**, covering the period from **6:00 A.M. to 2:00 P.M.**, shall be preserved and produced before this Court on the next date of hearing.
- II. ***Personal appearance of Head Warden and Status report:*** Head



Warden Mr. Sagar shall remain present before this Court on the next date of hearing. He shall file a comprehensive report setting out his version of the events that transpired on the aforesaid date, as well as the present medical condition of the Appellant and the other two inmates, who are stated to have sustained injuries.

III. **Medical Report by Jail Medical Officer:** The Medical Officer of the Jail shall furnish a complete report indicating the medical examination, treatment, and care provided to the Appellant from the date of the alleged incident till the date of submission of the report.

IV. **Details of Medical Facilities and Diagnostic Evaluation:** The Medical Officer shall also specify the steps taken to provide medical assistance to the Appellant and clarify whether any diagnostic investigation, including X-ray examination or any other relevant medical tests, were conducted, and if not, the reasons thereof.

16. Let the Appellant, along with the two other inmates who are stated to have suffered injuries, be produced before the Medical Superintendent, Deen Dayal Upadhyay Hospital, Delhi, today itself, *i.e.*, **17th July, 2026**, so that they shall be properly examined and an independent report regarding their medical condition be furnished before this Court on the next date of hearing.

17. The concerned Jail Superintendent, Central Jail, Tihar, 03 New Delhi shall file the response to the allegations in this application in a sealed cover, by the next date.

18. Let Mr. Ritesh Kumar Bahri, Id. APP communicate this order to the concerned jail authorities for necessary information and compliance.

19. Let the Registry communicate this order to the concerned Jail Superintendent, Central Jail, Tihar, 03 New Delhi and the Medical



Superintendent, Deen Dayal Upadhyay Hospital, Delhi, today itself.

20. Order be uploaded on the website of this Court *forthwith*.

21. List on 29th July, 2026.

PRATHIBA M. SINGH, J.

VIKAS MAHAJAN, J.

JULY 17, 2026/dk/sm